

C. A. T. Bench, JAIPUR

Date of Order

873/89

Orders



27.8.92

Mr. J.K. Kaushik

- Counsel for the Applicant.

Mr. R.N. Mathur

- Counsel for the Respondents.

The learned counsel for the respondents has been directed to produce, at the next day of hearing, the record relating to the selection made in pursuance to letter at Annexure A-6 and appointments made vide Annexure A-1. To come up for admission and disposal at the admission stage on 23.9.92.

[Signature]

(B.B. MAHAJAN)
Administrative Member

[Signature]

(D.L. MEHTA)
Vice-Chairman

Rejoinder not
filed
21/9

23/9/92

Applicant present in person.

Due to Adversate Strike, the case may be listed for admission on 15/10/92.

Rejoinder not
filed

Rejoinder not
filed
12/10

[Signature]

(B. B. Mahajan)
Member (Adm.)

[Signature]

Order placed in
Annex 873/89
on 15/10/92

The case has been decided by a separate order.

(B. B. Mahajan)
Member (Adm.)

(D.L. Mehta)
Vice-Chairman

Vide N66/7
dated 6-11-92